

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-410/ND/2020**

**IN THE MATTER OF:
Syndicate Bank**

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

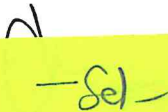
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Mr. Abhishek Naik, Advocate.


**For the Respondent/Corporate Debtor :Mr. Prateek Dhanda For
Corporate Debtor No. 2**

ORDER

Heard the submissions made by the learned counsel for the financial creditor and also corporate debtors. Proxy counsel for the corporate debtor no. 2 has prayed for grant of time in the matter as the main counsel/arguing counsel is subjected to COVID-19. Time prayed for is granted. The matter is now posted to **2nd September, 2021.**


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**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**